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Subhash Chand Gard

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versus

J.P.J.J. Med Delhi and another Administration

Mon. (r. M.M. Sing', .dm. . meer.

(3/ 'on. r. H.d. Sing', ...it.)

The applicant's a gais that he had applaced For the 1905 C.vil Corvides(Preliminary) Commination only and 1087, 1088 and 1989 for Preliminary as Well s the Main extinations of the Civil Services Extinction. However, while Surmis in; information about himself for 1987, 1983 on: 1989 examinations he did not think it necessing to ention that he had a meaned for the 1985 preliminary memination as his impression was that es suring for the preliminary examination alone was not counted is an it.empt and only then it countly be no size in the preliminary shelf as the roin or him some to was country as an attempt. The U.D.S.U. U. day incorply to his not mencioning his an ensing for the 1985 examination issued him a short of use how to be a second (-innersize Λ =5) asking him to show bear this color shows not be teken a ainst/for his infring in when he s 4 and 13 of the sults for the Civil lastices (. *in) Exemination, 1989 published in the Usaella of Latta (Intraordinary) ನೇವಾರ 17.12.88 ಗಳಿ ನಟ್ಟಾಗ 4 ಹಣ್ಣ ಕರ್ನಾ ಗ್ರಾಮ್ಯಾ h h L

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for the Civil Dervices (Preliminary) Examination, 1989 published in Special Supplement of the Employment News 3 ted 17.12.88. It a applicant submissed his coply dated 7.2.90(Annexure-7) to the said notice admitting the omission to cention his appearing for the 1985 examination but explaining the circumstances under which the sime happened. He attributed the lapse to his error of judgment and misintermetation of Rules. Thereafter, the U.P.S.C. issues their decision duted 16.4.90(..nncxure-I) to the effect that the Commission did not find the explanation of the applicant satisfactory and therefore, decired to deber him from the U.P.S.C. examinations and selections for a period of three years with effect from 23.3.90 and to cancel his candidature for the 1089 milh demination also. The applicant, aggrieved by this order filed this application secking direction to quash Annexira-I and direction to the U.P.S.C. to let the applicant enjoy his last atcempt for the next Civil Services Evacination when donducted by the J.F.S.C.

- 2. He have heard Shri S.N. Srivastava, learned advocate for the applicant and perused the record.
- that: (i) the U.P.S.C. frequently changed the eligibility criteria which confused candidates; (ii) the punishment the U.P.S.C. averded is disproportionate as debarring for three years is to result in debarring the applicant for ever from appearing in the examination; (iii) the form the ablicant had filled for the 1985. C. and his candidature allowed, the U.P.S.C. was estoped from cancelling the candidature; and (iv) with the 1990.



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amendment of the rules, four attempts were available to candidates the advantage of which change should be made available to him with retrospective effect. For ground (iii) here, the Subreme Court judgment in Sri Krishan v. Kurukshetta University (alk 1976 GC 376) has been relied upon and for ground (iv) kattan Lal v. State of Punjab (Alk 1965 S.C. 444) has been relied upon.

The first ground has little strength as and feel that frequent changes in the rules regarding eligibility should couse such enormous confusion in the minds of candidates as to make it difficult for them to enumerate the year(s) of their having apparted for the Civil Service Service & minacion in the past. 14 at all, the ground could be taken into consideration by the UPSC to decide appropriate punishment while considering the reply of the applicant to the UPSC notice does not, by itself, completely absove the sessondants from the responsibility of suppressing the information which, if not suppressed, would have resulted in the rejection of his application for permission to sit for the 1989 exemination. That brings us to the second ground namely, the alleged disproportionately harsh punishment about which we are of the view that once the applicant's lapse has been established and orders pas ed by the Upg. itis not for the fribunal to modify the order of the upon on the ground that the same is hersh . This Tribunal has n) a mellate jurisdiction over such orders of the UPSC. Regarding the third ground, namely the aperation of the rule of estoppel, it is clear to us that ficus as transpired sefore the UPSC regarding the number of etimopts the applicant had made and the number daving bean found tobe one more than was disclosed by the applicant (which is

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admitted by the applicant though he has affered an explanation for the same) the UPSC's manction to the aplicant's candidatule for the wear 1989 Eximination came to be given because of the suppression of the information. The benefit of the rule of estop el does not accrue to the applicant inthese circumstances. The faces of Shri Krishna case, subra ruled upon by the learned advocate for the applicant are entirely different from the facts of the applicant's case. Regarding the fourth ground increasin; to four the available number of attempts from the earlier three by the decision notified in 1990, does not help the applicant. His case in 1989 is required to be appreciated and decided in the light of the 1989 rules asrightly in our view-done by the UPSC. The facts of Rattan Lal's Casa, supra are marked by distinguishable from the facts of the applicant's case. By increasing the number of attempts from three to four the UPSC did not aet in the reals of criminal las but merely made one more opportunity vailable to the condiduces from 1990. thes no bearing on the applicant's case dependent as it is on the rules before that. In fact, by 1989, the applicant had already avoiled of four attempts though the benefit of 1989 attempt came to be denied to him in view of the fact that he had suppressed the information regarding his 1935 attempt and only three attempts were allowed in the rules then valid.

5. In vigo of the above, we find that the applicant's M case does not deserved further consideration. We, therefore reject his application at the admission state without any order as to costs.

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Vice Chairear.